

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 25255 of 2013

[Arising out of Order-in-Appeal No. 549/2012 dated 15.10.2012 passed by the Commissioner (Appeals), Central Excise & Service Tax, Mangalore]

**Tata Hitachi Construction Machinery CoAppellant
Ltd**

Belur Industrial Estate, Garag Road,
Dharwad, Karnataka - 580011

VERSUS

Commissioner of CE & ST, BelgaumRespondent

No. 71, Club Road, Central Excise Building,
Belgaum, Karnataka - 590001

APPEARANCE:

Present for the Appellant: Sh. Abhishek Mishra, Advocate

Present for the Respondent: Sh. H. Jayathirtha, Authorized Representative

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 20706/2023

DATE OF HEARING: 17.07.2023

DATE OF DECISION: 17.07.2023

PER BENCH

The learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned A.R. for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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